

(d) whether Government are proposing to lift the ban on movement of Gur if it already exists; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) The Central Government have not imposed any ban on the movement of gur from one State to another;

(b) and (c). The sugar factories have a limited crushing capacity and it is not possible for them to crush all the sugarcane produced. A sizeable quantity of sugarcane is used by the crushers and kolhus. In order to increase the use of sugarcane by sugar factories and thereby reduce the pressure on gur manufacture, the Government gave an incentive in the form of a rebate in Excise Duty for early crushing.

(b) and (e). Do not arise.

आवश्यक वस्तुओं के न्यूनतम तथा अधिकतम मूल्य निश्चित करने के लिए कानून

5636. श्री छीतू भाई गामित : क्या नागरिक पूर्ति मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या सरकार का विचार देश में सभी आवश्यक वस्तुओं के न्यूनतम और अधिकतम मूल्य निश्चित करने हेतु कानून बनाने का है; और

(ख) यदि हाँ, तो इस तरह का कानून कब तक बनाया जाएगा और लागू कर दिया जायेगा और उस बारे में बर्ताना क्या है ?

कृषि तथा प्राचीन विकास मंत्रालयों में उप मंत्री (कुमारी कमला कुमारी) :

(क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

Extension of time for completion of construction of Houses

5638. SHRI R. N. RAKESH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that some of the office bearers of the Railway Board Employees Cooperative Housing Society who are building houses in Anand Vihar in Delhi have been granted extension of time for completing construction by the Delhi Administration/Delhi Development Authority;

(b) whether it is a fact that some ordinary members placed in similar situation have not yet been given extension of time inspite of their representations and have been asked to pay fine; and

(c) if answers to (a) and (b) above are in affirmative the reasons for this distinction and the number of applications still pending?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). The Delhi Development Authority have reported that they have no information about the names of the office bearers of the society which change with elections from time to time. Therefore, it is not feasible for them to give this information. The D.D.A. has however confirmed that there is no discrimination between office bearers of a society and ordinary members.

The DDA have, however, informed that in view of the scarcity of the building material, it has been decided that extension of time for completing construction on plots may be allowed upto 31.12.82 free of penalty, in cases where the building plans had been got sanctioned before 1-7-1981.

(c) Does not arise.